

O/c

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2018/211 /RTI  
Dated Guwahati, the 1<sup>st</sup> August, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To : The District and Sessions Judge / PIO,  
Barpeta / Baska / Bongaigaon / Cachar / Chirang/ Darrang / Dhemaji / Dhubri /  
Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Jorhat / Kamrup (M)/  
Kamrup (R), Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur /  
Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Keshabananda Borah, Regd. Vide 144/2019 dtd 23/07/2019

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 11/07/2018 of Mr. Keshabananda Borah, for taking necessary action from your end. Reply, if any, may be directly sent to the applicant.

The necessary application fee in this connection is received by the PIO of this Registry.

Encl: As stated above.

Yours faithfully,

*N. Nam*  
1.8.19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ 212 / RTI, dated the 1<sup>st</sup> August, 2019

Copy to:

✓ Sri Keshabananda Borah, Vill- Ghanhi Rangachila, P.O.- Ghanhi Bhatikuri, Dist.- Nagaon, Assam - 782144. He is requested to approach the above PIO for getting the information.

*N. Nam*  
1.8.19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

*N. Nam*  
7-8-19

OIC

Speed Post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/216/ RTI  
Dated 3<sup>rd</sup> August, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Mrs. Yasmin Ahmed  
W/o- Safraj Saber Hussain  
Vill/ P.O.- Potia gaon,  
Jorhat-785101

Sub: Information under RTI Act.

Ref: Your RTI application dated: 15.07.2019, Regd. Vide ID No.145/2019 dated  
24.07.2019 and 101/2019 dated 07/05/2019

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Photocopy of OMR answer script in respect of yourself / (Roll No-19789), for the  
post of LDA/Copyist/Typist for the district courts of Assam which examination held on 27  
January, 2019 is enclosed herewith.

Yours faithfully,

Enco : as stated

*[Signature]*  
3.8.19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*[Signature]*  
3.8.19

*[Signature]*  
3-8-19

Spl. msey & Special  
Post

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2018/217/RTI  
Dated Guwahati, the 8<sup>th</sup> August, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To ✓ Presiding Officer  
MACT (III), Kamrup (M)  
Panbazar, Ghy-1

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Ashma Begum, Regd. Vide 149/2019 dtd 07/08/2019

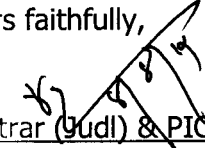
Sir,

With reference to the above, I am forwarding herewith a RTI application dated 02/08/2019 of Ashma Begum, for taking necessary action from your end. Reply, if any, may directly, be sent to the applicant.

The necessary application fee in this connection is received by the PIO of this Registry.

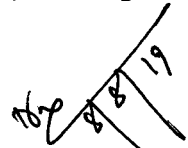
Encl: As stated above.

Yours faithfully,

  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ 218 / RTI, dated the 8<sup>th</sup> August, 2019  
Copy to:

✓ Ashma Begum, W/o- Late Safi Kamal, Vill -Ondulajhar, P.O. & P.S.- Dhula, Darrang. She is requested to approach the above PIO for getting the information.

  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

  
9-8-19

N. Nath  
8-8-19

**FORM – E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV –01/2019/219/ RTI  
Dated 8<sup>th</sup> August, 2019

From: Sri Dhruvad Kashyap Das,  
Registrar (Judicial) & PIO,  
Gauhati High Court,  
Guwahati-781001

To: Mr. Indra Rongphar  
Vill – Chirimokam, P.O.-Donkamokam  
Dist –West Karbi Anglong,  
Pin- 782485

Sub: Information under RTI Act.

Ref: Your RTI Application dated 02/08/2019, Regd. Vide ID No.148/2019  
dated 06/08/2019.

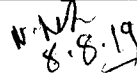
Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query no.1 : Certified copies of case records are exempted from disclosure under rule 5(e) of the Gauhati High Court RTI Rules, 2008. These copies are to be obtained by applying for certified copy as per provisions for obtaining certified copy, prescribed by the Gauhati High Court Rule, 2007.

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
8.8.19

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/220/ RTI  
Dated 14<sup>th</sup> August, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Ms. Kime Bobby,  
C/o- Arunachal Pradesh State Legal Service Authority,  
Niti Vihar, Itanagar-791111  
Arunachal Pradesh

Sub: Information under RTI Act.

Ref: Your RTI application dated: 29.07.2019, Regd. Vide ID No.147/2019 dated  
04.08.2019.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Copy of Recruitment Rule for the post of System Analyst of Gauhati High Court  
is available in online at [www.ghconline.gov.in](http://www.ghconline.gov.in).

You may follow link(<http://ghconline.gov.in/General/Notification-01-10-2011.pdf>)

Yours faithfully,

*DB*  
14.8.19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*N. Neeth*  
14.8.19

**FORM 'E'**

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV-4/2019/ 221 / RTI

Dated 14<sup>th</sup> August, 2019

From Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To Shri Rahul Agarwal  
B/1, B.S. Chakraborty Complex  
Jamshedpur, Jharkhand-831001

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 06/03/2019, Regd. Vide ID No. 146/2019 dated 29/07/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd 22.06.2019 by the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to **Query No. (6)** is provided herein below:

Gauhati High Court has not framed guidelines for serving notice of Appearance U/s 41A of Cr.P.C.

Yours faithfully,

*[Signature]*  
14.8.19  
Registrar(Judl) & PIO  
Gauhati High Court, Guwahati

*N. Nait*  
14.8.19



O/C

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/222/ RTI  
Dated 22<sup>nd</sup> August, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Ms. Kime Bobby,  
C/o- Arunachal Pradesh State Legal Service Authority,  
Niti Vihar, Itanagar-791111  
Arunachal Pradesh

Sub: Information under RTI Act.

Ref: Your RTI application dated: 15.06.2019, forwarded vide Letter No. (IB)10/2008/(Vol.I)/36  
Dated 04/07/2019 of the Itanagar Permanent Bench, Naharlagun.  
ID No. 142/2019 dated 22/07/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No-3 : (b) (1) & (2)

Copy of all testimonial/supporting documents attached to in your application ( Roll no.149) and copy of OMR Sheet/Answer sheet in respect of you (Roll no.149) is ready to be provided. You are to pay cost of Rs. 75/- (i.e. Rs. 5 per page x 15 page), by bank draft or pay order in favour of Registrar General, Gauhati High Court towards the cost of document or you may collect it by depositing cash amount of Rs. 75/- with the RTI Cell, Gauhati High Court .

The copy of your application is not held by this PIO, however, Asstt. Registrar (Admin)-cum-PIO of the Gauhati High Court, Itanagar Bench at Naharlagun is being requested to furnish the copy of the application( Roll No. 149) to you.

Remaining portion of information as sought for in your queries, are personal information of third party and disclosure of which is exempted U/s 8 (1) (j) of RTI Act, 2005. Further, in your application, you have not shown any larger public interest involved for which said third party information should be disclosed.

N.Nash.  
22.8.19

Contd to page #2

Date: 15<sup>th</sup> June 2019

E mail add. if any: ~~bobby.kime@assam.gov.in~~ .com

Tel. No. (Office): 18794346461

Residence: 7005330551

APIO

Q22  
15/6/19

N.Nash.  
22.7.19

O/C

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-01/2019/224/ RTI  
Dated 26<sup>th</sup> August, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial) &PIO  
Gauhati High Court.  
Guwahati – 781 001

To : Mr. Apar Gupta,  
Internet Freedom Foundation  
E-215, Third Floor, East of Kailash  
New Delhi-110065

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 05/08/2019 Registered ID No. 150/2019  
dated 16/08/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'PIO, GAUHATI HIGH COURT'.

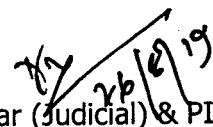
Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-apply the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

27-8-19

Yours faithfully,

Encl: IPO no: 89G359495

  
Registrar (Judicial) & PIO  
Gauhati High Court.



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/225/ RTI  
Dated 26<sup>th</sup> August, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Ms. Kime Bobby,  
C/o- Arunachal Pradesh State Legal Service Authority,  
Niti Vihar, Itanagar-791111  
Arunachal Pradesh

Sub: Information under RTI Act.

Ref: Your RTI application dated: 26.07.2019 and 16.08.2019, Regd. Vide ID No.154/2019 dated 17.08.2019 and 158/2019 dated 26/08/2019 forwarded by Itanagar Permanent Bench, Naharlagun.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No-3 : (b)

Reply to the query has already been provided vide letter no HC. XXXV.02/2019/222/RTI Dtd 22/08/2019, copy of which attached herewith.

Enclosed – as stated.

Yours faithfully,

*by 26/8/19*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*N. N. N. N.  
26.8.19*

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

O/C

No. HC.XXXV-01/2019/ 226 / RTI  
Dated 29<sup>th</sup> August, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial) &PIO  
Gauhati High Court.  
Guwahati - 781 001

To : Mr. Raman Chawla  
A-23, Mathura Road  
Friends colony (West)  
New Delhi-110065

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application Registered vide ID No. 160/2019 dated 26/08/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'PIO, Gauhati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Encl: IPO no: 47F201700

29/8/19  
Registrar (Judicial) & PIO  
Gauhati High Court.

N. N. N. N.  
29.8.19

29/8/19

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2019/227/ RTI  
Dated 30<sup>th</sup> August, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Vaidehi Misra  
D-359, Lower Ground Floor  
Defence colony, New delhi-110024

Sub: Information under RTI Act.

Ref: Your RTI application dated: 07.08.2019, Regd. Vide ID No.151/2019 dated  
16.08.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query 1: "the strength of the Judges of the High Court is determined by the Ministry of Law and Justice, Government of India".

Reply to query 2: The sanctioned strength of Sub-ordinate Courts Judges for each district in the state of Assam is determined on the basis of Pendency of cases in respective districts.

Reply to query 3:

Sl.No	Name of districts	Number of sanctioned posts of Judicial officers as on 01/07/2019
1	Baksa	09
2	Barpeta	18
3	Bongaigaon	10
4	Cachar	26
5	Chirang	12
6	Darrang	12
7	Dhemaji	09
8	Dhubri	21

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